

**Central Administrative Tribunal
Madras Bench**

OA 310/01128/2017

Dated Wednesday the 24th day of July Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

M. Kalaiselvan
Sr. Section Engineer/TRD/S.Rly
Tuticorin
Madurai Division. ... Applicant

By Advocate **M/s. Ratio Legis**

Vs.

1. Union of India rep. by
The General Manager
Southern Railway
Park Town, Chennai.

2. The Divisional Electrical Engineer
Madurai Division
Southen Railway
Madurai.

3. The Sr. Divisional Personnel Officer
Madurai Division
Southern Railway, Madurai. ... Respondents

By Advocate **Dr. D. Simon**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

When the matter came up for hearing, learned counsel for the respondents would submit that the post to which the applicant was transferred had already been filled up by other candidate and the respondents submits that there is no scope for continuing with the OA as it has become infructuous. Counsel for the applicant agrees to the statement made by the learned counsel for the respondents.

2. In view of the above submission made by either side, OA is dismissed as infructuous.

(T. Jacob)
Member(A)
AS

24.07.2019

(P. Madhavan)
Member (J)